

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. 14/S.O./2017

Date: 15-06-2017

It has been observed that sometimes the files containing defects are not shown to the advocates as per Rules. In this connection, attention is invited to Rule 157 (1) of the Rules of the High Court of Judicature for Rajasthan, 1952, which is as under:-

"157. (1) Counsel to be informed of defect- If a memorandum of appeal or objection or petition presented under Rule 154 is reported to be defective in any way, the office report shall be shown without delay to the advocate of the appellant or objector petitioner, as the case may be, and the latter shall initial it at once in token of his having been informed of such defect."

It is, therefore, enjoined upon all the concerned to ensure strict compliance of above provision.

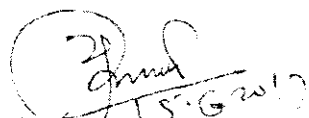
BY ORDER


14/6/17
REGISTRAR GENERAL

No. : Gen./XV/63/2017/5143

Date: 16/6/2017

Copy forward to Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/ Bench Jaipur with direction to ensure the compliance of the above directions.


15.6.17
REGISTRAR (Admn.)